

HIGH COURT OF KARNATAKA

Guidelines for e-Filing and Video Conferencing

23-03-2020

In addition to manual filing, facility of e-filing and video conferencing is available. The details of which are as under:-

1) e-FILING:

- a) The complete petition in soft copy (scanned PDF format) filed through advocate, may be sent from email address of the advocate to **regjudicial@hck.gov.in**, one day in advance before the dates fixed for court sitting. Further, soft copies of the same may be sent to the Government Pleaders / Public Prosecutors Office at the following address **advgenefiling@gmail.com** for civil matters and **sppoffice2016@gmail.com** for *criminal matters* and email ids of concerned authorities respectively. A brief note explaining the extreme urgency would also accompany with the petition. The same will be placed before special benches notified during closure period. If urgency is considered favourably by the concerned Bench, necessary intimation of listing date and time will be informed to the petitioner/advocate as per the directions of the concerned Benches.
- b) Payment of Court Fees and filing of affidavit by petitioner, as of now, are optional but the same will have to be furnished once the normal working of the High Court is restored, subject to the orders of the Court.
- c) All pages of the petition would be signed by the petitioner / authorized agent and also by the lawyer before being scanned. Annexures to the petition shall also be scanned in PDF format and sent along with the petition. However, upon restoration of normal functioning of the High Court, hard copies of the complete petition as required under the rules shall be supplied. In cases where affidavit has not been filed with the soft copy, the affidavit which may be subsequently be sworn, would contain recital to the effect that the petition was filed during the crisis period but its contents are being verified now. Even for the matters filed through e-

filing during this crisis period and disposed of during this period, the petitioner and his/her lawyer would supply the hard copy complete in all respects, upon restoration of normal functioning of the High Court.

- d) The reply, interlocutory application, if any, to be filed during this period, shall also be filed as per the method given for e-filing of petition.

2) Video Conferencing:

- a) On receipt of the email and on clicking on **Video Meeting** link / or any other mode, any device will be able to connect to the Video Meeting/Call initiated from the Court for that matter. As the link will be sent to only the advocates representing the parties in the matter or parties in case appearing in person, it is expected that only the advocates/party-in-person will join the meeting/call to participate in the hearing of the matter. If such a link is forwarded to another advocate (Senior Counsel etc.), the meeting can be joined by him/her also. The advocate / party-in-person will ensure that the link is not forwarded to any other advocate/person not connected with the matter.
- b) In the above said video call platform, there is a facility of initiating a New Call/Meeting simultaneously generating a link of that particular Call/Meeting. The IT Cell has already developed the mechanism of transmitting an e-Mail message to the e-Mail id of the advocates appearing in the matter, wherein the said link can be sent for the matter to be taken up along with hearing schedule.
- c) There would not be any requirement of any further user details being sought from the advocates/parties for ensuring the Zoom Calls access by them.

By Order of the Hon'ble Chief Justice

**Sd/-
(Registrar Judicial)**

High Court of Karnataka, Bengaluru.